

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Thirteenth Lok Sabha)

THIRTY-EIGHTH REPORT

(Presented on 17.12.2003)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Thirty-eighth Report.

2. The Committee met on 15 December, 2003 for the purpose of classification and allocation of time for discussion of the Government Servants (Declaration of Assets and Investigation) Bill, 2003 by Shri Shriprakash Jaiswal, M.P. under clauses (b) and (c) of Rule 294(1) of the Rules of Procedure.

Classification and allocation of time to Bill

3. The Committee considered classification and allocation of time in respect of Bill shown in the Appendix.

4. After considering all aspects of the Bill, the Committee recommend that the Bill shown in the Appendix be placed in category 'A'. The Committee also recommend allocation of time for the Bill as shown in column 4 of the Appendix.

Recommendations

5. The Committee recommend that the classification and allocation of time in respect of Bill by the Committee, as shown in the Appendix, be agreed to by the House.

NEW DELHI;

15 December, 2003

24 Agrahayana 1925 (Saka)

P.M. SAYEED,

Chairman,

Committee on Private Members'
Bills and Resolutions.

APPENDIX

(See para 4 of the Report)
(List of Bill placed in category 'A' and allocation of time)

Name of the Bill and member-in-charge	Bill No.	Category recommended	Time recommended
The Government Servants (Declaration of Assets and Investigation) Bill, 2003 by Shri Shriprakash Jaiswal, M.P.	76 of 2003	A	2 hours
